

ITEM NO.30

COURT NO.2

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 379/2023

APOORVA PATHAK

Petitioner(s)

VERSUS

THE HIGH COURT OF MADHYA PRADESH &amp; ANR.

Respondent(s)

(FOR ADMISSION )

WITH

W.P.(C) No. 388/2023 (X)

(IA No. 60392/2023 - EXEMPTION FROM FILING O.T.

IA No. 118158/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 423/2023 (X)

(FOR ADMISSION and IA No.67272/2023-GRANT OF INTERIM RELIEF and IA  
No.67273/2023-EXEMPTION FROM FILING O.T. and IA No.72971/2023-  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 412/2023 (X)

IA No. 65203/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 65204/2023 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. S.K. Gangele, Sr. Adv.  
Ms. Priya Sharma, Adv.  
Mr. Prathvi Raj Chouhan, Adv.  
Mr. Arjun Sain, Adv.  
Ms. Shashi Kiran, AOR

Mr. Namit Saxena, AOR  
Mr. Awnish Maithani, Adv.  
Mr. Shivam Raghuvanshi, Adv.

Mr. Nikhil Jain, AOR  
Ms. Divya Jain, Adv.  
Ms. Monica Dhingra, Adv.

For Respondent(s) Mr. Saurabh Mishra, A.A.G.  
Mr. Sunny Choudhary, AOR

WP(Civil) No.379/2023 Etc.

Mr. Arjun Garg, AOR  
Mr. Aakash Nandolia, Adv.  
Ms. Sagun Srivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We note with regret that no order sheet(s) have been placed on record despite number of orders having been passed! Explanation be called and necessary action taken.

Issue notice in WP(Civil) No. 388/2023 and 412/2023.

Learned counsel for respondent No. 3 accepts notice. Respondent No. 1 be served dasti through standing counsel.

Counter affidavit be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks.

List on 17.10.2023.

In the meantime, looking to the reason for not inducting the petitioners after they were selected, *prima facie*, the matter needs a re-look by the High Court on the administrative side failing which, we will hear the matter on merits and pass necessary orders.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)